

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

C.P.(IB)/500(MB)/2021

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.06.2022

NAME OF THE PARTIES:

Hema Gold Jewellery
Vs

Rasiklal Sankalchand Jewellers Pvt. Ltd.

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Avina Karnad i/b Argus Partners, Ld. Counsel for the Operational Creditor present.
2. This is a Section 9 Petition filed by Hema Gold Jewellery against the Corporate Debtor viz. Rasiklal Sankalchand Jewellers Pvt. Ltd. vide CP(IB)-500(MB)/2021. Counsel appearing for the Operational Creditor submits that the Corporate Debtor has already been admitted into CIRP vide order dated 07.06.2022 in CP(IB)-1253(MB)/2020, of this Bench. Therefore, the present CP is rendered infructuous. The Operational Creditor in this case is directed to file its claim with the IRP appointed for the Corporate Debtor.
3. CP(IB)-500(MB)/2021 is **dismissed** as infructuous.

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)

22.06.2022 / pvs

Sd/-

RAJESH SHARMA
Member (Technical)